

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

**Petition 237/MP/2021
alongwith IA No. 31/2022**

- Subject** : Petition under Section 63 and Section 79 of the Electricity Act, 2003 read with the statutory framework governing Inter-state Transmission Systems, and Articles 11 and 12 of the Transmission Service Agreement dated 14.3.2016 executed between Khargone Transmission Limited and its Long-Term Transmission Customers for inter alia claiming compensation due to Change in Law and seeking extension in the scheduled commercial operation date of the relevant elements of the Project on account of Force Majeure.
- Petitioner** : Khargone Transmission Limited (KTL)
- Respondents** : Madhya Pradesh Power Management Co. Limited (MPPMCL) and 7 Ors.
- Date of Hearing** : 14.9.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present** : Shri Deep Rao, Advocate, KTL
Shri Saahil Kaul, Advocate, KTL
Ms. Suparna Sheshadri, Advocate, PGCIL
Ms. Meha Garg, Advocate, PGCIL
Shri Jai Dhanani, Advocate, PGCIL
Shri Ravi Sharma, Advocate, MPPMCL
Shri Anup Jain, Advocate, MSESCL
Shri Shri Venkatesh, Advocate, NTPC
Shri Jayant Bajaj, Advocate, NTPC
Shri V. C. Serdar, PGCIL
Shri Kartikey Trivedi, NTPC
Shri Ashutosh Srivastava, NTPC

Record of Proceedings

Due to paucity of time, the matter could not be taken up for hearing. Accordingly, the Commission adjourned the matter.

2. The Commission directed the Petitioner to submit the following information on affidavit, by 3.10.2022, with a copy to the Respondents:



a. Originally envisaged length of each of the KD line, KK line and KI line as per the approval under Section 164 of the Act.

b. What is the distance between Khandwa Sub-station envisaged by BPC Survey report and the Khandwa Sub-station as implemented by Petitioner.

c. Map depicting the originally envisaged route as per the approval under Section 164 of the Act and actual route implemented for each of the KD line, KK line and KI line.

3. The Respondents are directed to submit their reply by 14.10.2022 and the Petitioner to file rejoinder, if any, by 24.10.2022. The Commission further directed the parties to comply with the directions within the timeline specified and observed that no extension of time shall be granted.

4. The Petition along-with IA shall be listed for hearing on 27.10.2022.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief(Law)

